

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 16523 - JK (LD) of 2025

DATED: - 11 - 11 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

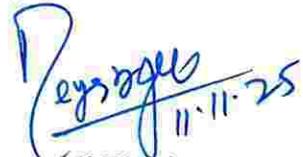
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 11.11.2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 16523 - JK (LD) of 2025 dated 11.11.2025.

S. No.	Title of the Case	OIC
1	WP(C) titled UT of J&K and others Vs Yog Raj.	Mr. Kuljit Singh, Deputy Superintendent of Police, UAPA Cell PHQ.
2	WP(C) titled UT of J&K and others Vs Anil Jad and others.	Mr. Kuljit Singh, Deputy Superintendent of Police, UAPA Cell PHQ.
3	Case FIR No. 92/2018 of P/S Nagrota U/S 8/21/22/29 NPDS Act titled State through P/S Nagrota Vs Abdul Gafoor & Others.	Sh. Vinod Kundal, SDPO Nagrota, Jammu.
4	Case FIR No. 457/2020 of P/S Nagrota U/S 363-A/376 IPC and 3/4 POCSO Act titled UT of J&K through SHO P/S Nagrota Vs Naveen Baksh.	Sh. Vinod Kundal, SDPO Nagrota, Jammu.
5	Case FIR No. 169/2024 of P/S Doda U/S 376 IPC and 4/7 POCSO Act titled Mohd Aslam Vs UT of J&K through P/S Doda.	Sh. Ajay Anand, DySP Headquarters, Doda.
6	Case FIR No. 305/2022 of P/S Ramban U/S 307/353 IPC & 3 PDPP Act titled UT of J&K through P/S Ramban Vs Mohd Akram	Shri Om Prakash, Dy.SP Headquarters, Ramban.
7	Case FIR No. 01/2021 P/S ANTF Jammu U/S 8/20 NDPS Act titled Imtayaz Ahmed Vs UT of J&K through P/S, ANTF Jammu.	Sh. Tanveer Ahmed Jeelani, DySP ANTF Jammu.
8	Case FIR No. 85/2016 of P/S Crime Branch, Jammu U/S 420/467/468/471/201/120-B RPC titled State through P/S Crime Branch, Jammu Vs Sohan Lal.	Shri Benam Tosh SSP, EOW, Crime Branch, Jammu.

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